

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR ABHIJEET INFRASTRUCTURE LTD NON-OPERATING AND HAVING ASSETS IN JHARKHAND

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Abhijeet Infrastructure Limited CIN: U27108WB1984PLC170097 PAN: AABCA0975E
2.	Address of the registered office	FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, West Bengal 700106
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Saraikela, Jharkhand
5.	Installed capacity of main products/ services	Proposed 2x500 TPD DRI plant and 2x30 MW Power plant (The project implementation was not completed and is non-operational since 2013)
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Web link to download the last available financial statement for FY 2022-23: https://drive.google.com/drive/folders/1O-1dXCCebLmjs_6jc03zapy19D5YISXz?usp=sharing URL for List of Creditors: https://ibbi.gov.in/en/claims/claim-process/U27108WB1984PLC170097
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Web link to download detailed Invitation for Expression of Interest (IEOI) document: https://drive.google.com/drive/folders/1CoeaYsgBSKXdbn_N2QSSeX-qg6s684ai?usp=sharing
10.	Last date for receipt of expression of interest	22 June 2025
11.	Date of issue of provisional list of prospective resolution applicants	01 July 2025
12.	Last date for submission of objections to provisional list	06 July 2025
13.	Date of issue of final list of prospective resolution applicants	16 July 2025

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21 July 2025
15.	Last date for submission of resolution plans	20 August 2025
16.	Process email id to submit Expression of Interest	abhijeetnfracirp@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	N.A.

Date – 07 June 2025

Place – Mumbai

For Abhijeet Infrastructure Ltd.




Satish Kumar Gupta

Resolution Professional

IP Regn. No. - IBBI/IPA-001/IP-P00023/2016-17/10056

satishg19@outlook.com

AFA No. - AA1/10056/02/300625/106924

AFA Validity Date – 30 June 2025

Communication Address: 17012, Building No.17, Phase 2, Kohinoor City, Kurla West, Mumbai – 400070

Communication Email: abhijeetnfracirp@gmail.com

Marginalised communities holding some of highest constitutional offices in India: CJI

LONDON : The representatives of marginalised communities are today holding some of the highest constitutional offices in India in keeping with Dr B R Ambedkar's vision of "equality, liberty, justice and fraternity" for all, Chief Justice of India B R Gavai has said.

Delivering a special lecture to commemorate 75 years of the Indian Constitution on Thursday evening at the historic Gray's Inn in London, where Ambedkar received his qualification as a barrister in England over a century ago, Gavai highlighted the enduring legacy of the social justice reformer as the chief architect of the Constitution.

Gavai said it was an "incredibly emotional moment" for him to reflect upon the legacy of one of the greatest legal minds in modern history who also had a profound impact on his own career path.

As someone who shares the same Dalit social background as Ambedkar, the CJI pointed to some of the highest constitutional offices in the country today being occupied by representatives of marginalised communities in keeping with Baba Saheb's vision



of "equality, liberty, justice and fraternity" for all sections of Indian society.

"Standing here at this historic institution, I am reminded of the enduring legacy Dr B R Ambedkar left behind, not only in the legal field but in the very fabric of Indian democracy," Gavai said.

"I was born in 1960, almost four years after Dr Ambedkar left us; I was born as a citizen of India and not as an untouchable. Dr Ambedkar's presence was always felt in my home, from a young age I would hear stories of his courage, his intel-

lect, his relentless pursuit of equality. Those stories became a part of my values, my outlook and my purpose," he said.

"Dr Ambedkar's vision for society where every citizen enjoys the full benefit of constitutional protection has been steadily realised through the judiciary, legislation and executive action..." he said.

"It is a matter of pride that the country in the last 75 years has witnessed two woman Presidents and now we have a woman President (Droupadi Murmu) who also represents the most margin-

alised sections of the society of the tribal area," he noted.

"And, I take pride in saying that India has a Chief Justice who comes from marginalised sections, humble background," he said.

In his address on the topic of 'The Living Document: 75 Years of the Constitution of India, and the Enduring Relevance of Dr Ambedkar', the CJI went on to spotlight some of the forward-thinking aspects enshrined in the Constitution of India, including Fundamental Rights and Directive Principles, for a "just and inclusive society".

"As we mark 75 years of this remarkable living and dynamic document, I can confidently affirm that it is the foresight and vision of Dr B R Ambedkar that has enabled the Constitution to endure and stand the test of time," he said.

Law and Justice Minister Arjun Ram Meghwal shared some personal insights from Ambedkar's life as a young student of law in London, before he was Called to the Bar at Gray's Inn in 1922.

"He did not have money and would often skip meals and survive on little sleep, such was his commitment," shared Meghwal, who described the Constitution as a "noble document" for the world's largest democracy.

The event was held in association with the High Commission of India in London and also offered archival glimpses into Ambedkar's life as a student of law in England.

"The adoption of our Constitution in January 1950 was when our democracy came into force. It is hard to imagine how India would have looked without the Constitution that Baba Saheb Ambedkar gave us," said

Indian High Commissioner to the UK, Vikram Doraiswami.

Gray's Inn is one of the four prestigious Inns of Court, or professional associations for barristers and judges, in London.

Lady Justice Geraldine Andrews, the Treasurer of the Inn, opened Thursday's proceedings by referencing the portrait of Ambedkar installed in one of the rooms two years ago and Lady Arden, former justice of the UK Supreme Court and chair of the proceedings, called for greater exchanges between India and the UK in the legal arena.

"I was inspired to be Called to the Bar by Gray's Inn because Dr Ambedkar and Veer Savarkar were barristers there and it was a historic moment for the current Chief Justice of India, who is from the same community as Dr Ambedkar, deliver an address at the Inn," said barrister Kashmira Vora, behind the installation of the portrait in 2022."It was the first non-white portrait to go up in a prominent place at Gray's Inn. Ever since, the members of the Inn have recognised the contribution made to the development of law by Dr Ambedkar," she said.

BRICS Parliamentary Forum condemns Pahalgam terror attack



NEW DELHI : The BRICS Parliamentary Forum, which includes China and Iran, condemned the terrorist attack in Pahalgam and resolved to fight terrorism together on Friday. Lok Sabha Speaker Om Birla, who led the Indian parliamentary delegation to the forum meeting in Brasilia, made a strong case for cutting off financial assistance to terrorist organisations, sharing intelligence, preventing misuse of modern technologies, and cooperating in investigation and judicial processes."The joint declaration strongly condemned the recent terrorist attack in Pahalgam, India, and it was agreed that the parliaments of all BRICS countries would work together united against terrorism," a statement from the Lok Sabha Secretariat

said. Terrorists shot dead 26 people, mostly tourists, in the April 22 attack in Jammu and Kashmir's Pahalgam.The attack drew strong retaliation from India, with its armed forces targeting terror infrastructure in Pakistan and Pakistan-occupied Kashmir on the intervening night of May 6 and 7. The BRICS Parliamentary Forum meeting in Brasilia was attended by representatives from India, Brazil, Russia, China, South Africa, Iran, the United Arab Emirates, Egypt, Ethiopia and Indonesia.After several rounds of intense discussions and deliberations during the conference, a broad consensus was reached on key topics such as artificial intelligence, global trade and economy, inter-parliamentary.

REVISION IN TIMINGS OF SAHIBGANJ- RAMPURHAT MEMU PASSENGER

For the convenience of passengers, the timings of **63406 Sahibganj - Rampurhat MEMU Passenger** train will be revised at all stations throughout the route w.e.f. **10.06.2025**. Detailed revised timings are as under :- **63406 Sahibganj - Rampurhat MEMU Passengers** : Sahibganj Jn. - Dep. 17.00 hrs.; Sakrigali Jn. - Arr. 17.08 hrs., Dep. 17.09 hrs.; Moharajpur - Arr. 17.18 hrs., Dep. 17.19 hrs.; Karanpurato - Arr. 17.26 hrs., Dep. 17.27 hrs.; Taljhari - Arr. 17.34 hrs., Dep. 17.35 hrs.; Kalyanchak - Arr. 17.40 hrs., Dep. 17.41 hrs.; Tinpahar Jn. - Arr. 17.46 hrs.; Dep. 17.47 hrs.; Dhamdhamia - Arr. 17.53 hrs., Dep. 17.54 hrs.; Bakudi - Arr. 17.58 hrs., Dep. 17.59 hrs.; Barharwa Jn. - Arr. 18.34 hrs., Dep. 18.36 hrs.; Gumani - Arr. 18.53 hrs., Dep. 18.54 hrs.; Kotalpukur - Arr. 19.00 hrs., Dep. 19.01 hrs.; Tilbhita - Arr. 19.07 hrs., Dep. 19.08 hrs.; Pakur - Arr. 19.13 hrs., Dep. 19.15 hrs.; Nagarnabi - Arr. 19.22 hrs., Dep. 19.23 hrs.; Rajgram - Arr. 19.29 hrs., Dep. 19.30 hrs.; Banshalai Bridge - Arr. 19.36 hrs., Dep. 19.37 hrs.; Murarai - Arr. 19.44 hrs., Dep. 19.45 hrs.; Chatra - Arr. 19.53 hrs., Dep. 19.54 hrs.; Nahati Jn. - Arr. 20.09 hrs., Dep. 20.10 hrs.; Swadinpur - Arr. 20.27 hrs., Dep. 20.28 hrs.; Rampurhat - Arr. 20.55 hrs.

Chief Passenger Transportation Manager

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Chhattisgarh CM meets Union Home Minister Amit Shah, shares achievements of anti-Naxal operations

NEW DELHI : Chhattisgarh Chief Minister Vishnu Deo Sai met Union Home Minister Shri Amit Shah in New Delhi on Friday. According to the Chief Minister's Office (CMO), during the meeting, the Chief Minister provided a detailed briefing on the state's recent successes in anti-Maoist operations and the ongoing development initiatives in the Bastar region. CM Sai informed the Home Minister that the anti-Naxal campaign has reached a decisive phase with the state's renewed strategy and the continued support of the Centre. Intensive operations conducted over the past one and a half years have yielded significant results, including the surrender of 1,428 Maoists, a remarkable increase compared to the previous five years. He further stated that 205 encounters occurred during this period, eliminating 427 Maoists, including top leaders such as Baswaraju, the Maoist general secretary, and Central Committee member Sudhakar. The state has also established 64 new forward security camps, substantially strengthening the security

grid in the affected regions.

The Chief Minister noted that the areas surrounding these security camps are now rapidly gaining access to basic services like electricity, drinking water, healthcare, and education. Under the 'Niyad Nellanaar Vojana', 146 villages have been identified where 18 types of integrated community services and 25 government schemes are being actively implemented, leading to a noticeable increase in local trust in the government machinery.

Union Home Minister Amit Shah appreciated the Chief Minister's detailed progress report and lauded the Chhattisgarh government's decisive action against Maoist violence. He assured that the central government will continue to extend full support to the state in its fight against Left-Wing Extremism and in ensuring sustainable development in tribal and remote areas. This high-level meeting reaffirmed the Centre-State synergy in combating extremism and highlighted Chhattisgarh's evolving success story, one where peace and development .

402 Agniveers pass out from Dogra Regimental Centre after rigorous 31-week training

NEW DELHI : The Dogra Regimental Centre held the passing out parade and attestation ceremony for the 5th Agniveer Course on June 4 at the historic Jamedar Lala Parade Ground, according to a release on Friday.

AFFIDAVIT

I, Babulal Yadav, son of late Dipan Mahto resident of vill - Paphara, PO - Markacho, PS - Markacho, Dist. Koderma, Jharkhand - 825318, vide affidavit no. 19 dated 29.04.2025 do hereby solemnly affirm and declare as follows: 1. That correct name of my son is Naveen Kumar, which has been mentioned in my said son's birth certificate and school records. 2. That in his Aadhaar card, my said son's name has been written as Aryan Kumar vide Aadhaar No. 5950 3807 3182, which is not correct. 3. That I request correction of my said son's name in his Aadhaar card to Naveen Kumar, to be updated by the concerned authority.

AFFIDAVIT

I, Niranjan Prasad, son of Ishwari Saw resident of gram - Lokai, PO - Lokai, PS - Koderma, Dist. Koderma, Jharkhand - 825410, vide affidavit no. 35 dated 23.05.2025 do hereby solemnly affirm and declare as follows: 1. That correct name of my son is Yashaswi Kumar, which has been mentioned in my said son's birth certificate and school records. 2. That in his Aadhaar card, my said son's name has been written as Asaswi Kumar vide Aadhaar No. 9105 0710 0325, which is not correct. 3. That I request correction of my said son's name in his Aadhaar card to Yashaswi Kumar, to be updated by the concerned authority.

Karnataka HC grants interim relief to KSCA officials in Bengaluru stampede case

BENGALURU : The Karnataka High Court on Friday granted interim relief to the office bearers of the Karnataka State Cricket Association (KSCA), who had approached the court seeking the quashing of the FIR registered against them in connection with the stampede outside the Chinnaswamy Stadium here, which claimed the lives of 11 people.

In an interim order, the court directed the state police to not take any coercive action against them until further orders.

The High Court adjourned the case to June 9. KSCA President Raghu Ram Bhat, Secretary A Shankar, Treasurer ES Jairam petition, and other KSCA office bearers moved the High Court seeking to quash the FIR.

Marketing and Revenue Head of the Royal Challengers Bengaluru (RCB), Nikhil Sosale also approached the High Court challenging his arrest in connection with the stampede. Sosale was arrested by the Bengaluru Police in the early hours of June 6 (Friday). He has contended that the arrest was illegal, arbitrary and not in accordance with the law.

He claimed that he was arrested without any materials and even before the police had conducted a preliminary enquiry. He has thus sought to declare his arrest as illegal.

Assam: Swelling Brahmaputra submerges vast areas of Tezpur, locals demand govt intervention

SONITPUR : As the swelling Brahmaputra's raging floodwaters submerge vast areas of Tezpur, local residents are demanding immediate action from the state government to prevent further soil erosion and houses from getting washed away. A local resident said, "One or two houses have been washed away. In the Bhomoraguri village, under the Tezpur Legislative Assembly constituency, Sonitpur district, a large portion of land along with many homes at Bairagi Tila has been swallowed by the river, leaving everyone in a state of panic. Similarly, due to the intense erosion by the Brahmaputra, many houses are on the verge of getting washed away." "If the Assam government does not take immediate action to prevent erosion, a large area would be engulfed by the Brahmaputra, and as a result, multiple villages in Tezpur will come under threat," he added. Local villagers have urged the Assam government to take necessary steps to prevent further erosion.



gal. On Thursday, the Bengaluru police registered an FIR against the RCB franchise; DNA Entertainment Pvt. Ltd., an event management company; and the Karnataka State Cricket Association (KSCA) for culpable homicide, illegal assembly, and other serious charges.

A day after the stampede that claimed the lives 11 people, the Karnataka police suspended multiple IPS officers, including the Bengaluru city police Commissioner, B Dayananda.

Apart from Dayananda, Additional Commissioner of Police Vikash Kumar Vikash, Deputy Commissioner of Police (Central) Shekhar HT, Assistant Commissioner of Police Balakrishna and Cubbon Park Police Inspector Girish AK were also suspended with immediate effect.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ABHIJEET INFRASTRUCTURE LTD NON-OPERATING AND HAVING ASSETS IN JHARKHAND (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
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2. Address of the registered office	FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, West Bengal 700106
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Sarakela, Jharkhand
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6. Quantity and value of main products/ services sold in last financial year	N.A.
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	WebLink to download the last available financial statement for FY 2022-23: https://drive.google.com/drive/folders/10-1dXC CebLmjs_gjC03zapy19D5VtSXz?usp=sharing URL for List of Creditors: https://ibbi.gov.in/en/claims/claim-process/U27108WB1984PLC170097
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15. Last date for submission of resolution plans	20 August 2025
16. Process email id to submit Expression of interest	abhijeetinfra@ibbi@gmail.com
17. Details of the Corporate Debtor's registration status as MSME	N.A.

For Abhijeet Infrastructure Ltd.

Sd/-
Satish Kumar Gupta
Resolution Professional
IP Regn. No. - IBBI/IPA-001/IP-P00023/2016-17/10056
satishg19@outlook.com
AFA No. - AAI/10056/02/300625/106924
AFA Validity Date - 30 June 2025
Communication Address: 17012, Building No.17, Phase 2, Kohnor City, Kurla West, Mumbai - 400070
Communication Email: abhijeetinfra@ibbi@gmail.com

Date: 07 June 2025
Place: Mumbai

Bharat Petroleum Corporation Limited (A Govt. of India Enterprise)

**NOTICE FOR APPOINTMENT OF
MAK[®] LUBRICANTS DISTRIBUTORSHIP**
Bharat Petroleum is a Fortune 500 Public Sector Oil & Gas Company. We are the makers of **MAK[®]** Lubricants - one of the top Lubricants brands in the country. **MAK[®]** Lubricants are approved by leading vehicle manufacturers and has tie-ups with major OEMs (Original Equipment Manufacturers) for Genuine Oils. Our range of lubricants includes automotive & industrial lubricants, greases, gear oils, brake fluids and coolants. We wish to appoint Primary Lube Distributors (PLD) and Industrial Lube Distributors (ILD), to cover the markets in **Jharkhand**.
The detailed advertisement is available in our website www.bharatpetroleum.in ➔ **Tenders ➔ View Tender ➔ Select Date From (07.06.2025) Due Date (08.07.2025) ➔ Select Department: Lubricant-Distributorship ➔ Choose a Tender Type: Press**
Forms can be downloaded from the website which should be filled and submitted along with the application fees at respective territory offices, follow the instructions to apply as given in the website. Corrigendum, if any, will be published only in the website mentioned above.
Last date of submission of application: **08.07.2025 by 17:00 Hrs.**
Contact details of the Territory Manager:
Territory Manager, Ranchi - 7506031166

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PUBLIC NOTICE
ICICI Bank
Branch Office: ICICI Bank LTD Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFI IT PARK, Wagle Industrial Estate, Thane (West) - 400604.
The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Imran Ahmad/ Fariya-LBMUM00005844842- B 503 5th, Om Siddi Tower, Block Sector Nerul Road Sector-27, Near Jail Tank, Mumbai-400008	Flat No. A-5, 1st Floor, Block-C, Laiba Green Garden, R.S. Khata No. 94, Plot No. 1180 Mark As Sub Plot No. 1180/ Part, Ward No. 05, Village- Baragani, P.S. Sardar, Thana No. 184, Ranchi- 834006	April 08, 2025 Rs. 34,59,976/-	08/11/ 2024

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.
Date: June 06, 2025
Place: Ranchi

Sincerely Authorised Officer,
For ICICI Bank Ltd.

**Government of India
Ministry of Education
Department of Higher Education**
ADVT/TS-II/2025/2

Applications are invited from distinguished or renowned persons in the field of Technical Education for the post of **CHAIRMAN, All India Council for Technical Education(AICTE)**, a Statutory Body under the Ministry of Education in the scale of Rs. 2,25,000/- (fixed) under 7th Central pay Commission by deputation/ short term contract for a term of three years or till the age of 65 years, whichever is earlier. Applicants should preferably be below the age of 60 years at the time of closing date of application.

Applications (in duplicate) in the proforma as given on the website of the Ministry (<https://www.education.gov.in/>) higher education) may be sent, through proper channel, to the Under Secretary (TS-II) Department of Higher Education, Ministry of Education, Room No. 106-D, Shastri Bhawan, New Delhi 110001 so as to reach by **07th July, 2025**.

cbc21201/11/0008/2526